

OFFICE OF DISTRICT & SESSIONS JUDGE, PANCHKULA.


ORDER

In continuation of this office order bearing Endst. No. 3773-92 dated 30.05.2020, as the courts are working restrictively, to widen the scope of the urgent category of cases to be attended by the Presiding Officer's, as per roster, and in view of the Hon'ble Supreme Court of India order dated 06.05.2020 passed in Suo Moto Writ (Civil) No. 3 of 2020 and Ministry of Home Affairs, Government of India, order No. 40-3/2020-DM-I(A) dated 30.05.2020, the following categories of cases will be accepted for filing :-

1. (i) Petitions under Arbitration and Conciliation Act, 1996;
(ii) Complaints under section 138 of Negotiable Instruments Act 1881. Only, those cases in which the limitation has expired during the period between 15.03.2020 to 30.05.2020.
2. Petitions under section 13-B of HMA.

As the lock-down is not completely lifted and there are several containment zones in this district but to avoid sudden rush after lifting of lock-down to regulate filing of aforesaid category of cases the following guidelines are issued:-

1. i) Not more than 10 complaints under section 138 of Negotiable Instruments Act; ii) 05 petitions of Arbitration & Conciliation Act; and iii) 02 petitions under section 13-B of HMA, will be accepted in a single day at Suvidha Centre Panchkula between 10:00 am to 12:00 noon.
2. Similarly, not more than 05 complaint under section 138 of Negotiable Instruments Act, will be accepted in filing counter at Sub-Division Kalka.
3. Concerned Presiding Officer would give time-slot for recording the statement as per their suitability.
4. The Presiding Officers, Advocates, Litigants and staff shall follow the precautionary measures/guidelines issued for prevention of spread of Corona Virus (COVID-19) from time to time by Ministry of Health & Family Welfare, Haryana.


District & Sessions Judge,
Panchkula.

Endst. No. 3925-42

Dated 10.06.2020

Copy forwarded to the following for information and necessary action :

1. All the Judicial Officers posted in this Sessions Division.
2. The District Attorney, Panchkula.
3. The President, Bar Association, Panchkula & Kalka.
4. SO/SA to upload the order on the website of this office.


District & Sessions Judge,
Panchkula.

ATTESTED


Superintendent Gr.-II
Sessions Court
Panchkula
16/6/20